

[Shri K. Narayana Rao]

12.23 hrs

I wish to seek some clarifications from the Chair. According to the rules, the primary object of the calling-attention is that the Minister concerned must make a statement. That is the exact wording of the rule. You have been kind enough to make a certain relaxation that the statement may be circulated to the five members who are concerned. The object of the calling attention-notice is to focus attention on a particular issue and not to cross-examine the hon. Minister. The primary object of circulating the statement to the Members concerned is only to enable them to ask for supplementary information. My submission is only this: I would like to know whether you are going to make it a hard and fast rule in all cases or you are going to permit some relaxation in special cases.

SHRI N. K. SANGHI (Jalore) You may call upon the hon. Minister to make the statement now, and we can go ahead with it.

MR. SPEAKER Sometimes, if we have to have certain exceptions, how much time should be given before the statement is typed and got ready?

SHRI RAJ BAHADUR I suggest that this may be taken up at five o'clock.

SHRI SWARAN SINGH It will be ready by five o'clock.

It is only a page and a half. The statements are not very long.

MR. SPEAKER Then, we can take it up after doing this formal work.

I do not think that the practice of putting off the calling-attention-notice to the evening is a very healthy practice. If hon. Members like, we can adopt it and I can allow. But it all depends on hon. Members, because once we do it, it will continue again.

What I propose is that we do the formal business and before the debate on the Finance Bill is resumed, I shall allow the calling-attention-notice, I shall go slow a bit.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF THE NATIONAL INSTRUMENTS AND OPHTHALMIC GLASS LTD AND INSTRUMENTATION LTD, AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOJIBU HAQUE CHOUDHURY) I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

(i) (a) Review by the Government on the working of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 19 0-71

(b) Annual Report of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 19 0 71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT — 042/72]

(ii) (a) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1970-71

(b) Annual Report of the Instrumentation Limited, Kota, for the year 1970 71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library, See No. LT— 20 3/72]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1953 —

(i) The Copper (Prohibition of Use in the manufacture of Electrical Cables and Wires) Amendment Order, 1972, published in Notification No S O 283(E) in Gazette of India dated the 12th April, 1972 [Placed in Library. See No LT—2044/72]

(i) The Electrical Cables and Wires (Control) Amendment Order, 1972, published in Notification No S O 284(E) in Gazette of India dated the 12th April, 1972 [Placed in Library. See No LT—2045/72]

SHRI VIKRAM MAHAJAN (Kangra) I have given notice of a privilege motion under rule

MR. SPEAKER I shall not allow it

SHRI VIKRAM MAHAJAN Under rule 222

MR. SPEAKER: He cannot raise it unless I allow it

SHRI VIKRAM MAHAJAN May I read out the rule ? . .

MR. SPEAKER. No I know the rule very well. Let him keep kindly sitting.

SHRI VIKRAM MAHAJAN Because it concerns a Member of Parliament and it has to be put to the House ..

MR. SPEAKER: I do not allow it Let him please sit down.

SHRI VIKRAM MAHAJAN: May I read out the rule ?

MR. SPEAKER: The hon Member must presume that the Speaker knows it.

SHRI VIKRAM MAHAJAN: The rule is . .

MR. SPEAKER: I am disallowing it. Since the hon. Member is speaking without

**Not recorded.

my permission, nothing that he says will be recorded.

SHRI VIKRAM MAHAJAN **

MR. SPEAKER I am not allowing it This is not the practice of the House I am surprised, being a lawyer he should do like this,

SHRI VIKRAM MAHAJAN: You must give me a hearing

MR. SPEAKER I am not bound to It is only when I give consent that I need hear him

IAS (RECRUITMENT) SECOND AMENDMENT RULES

IPS (RECRUITMENT) SECOND AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:

(1) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1972, published in notification No G S. R. 540 in Gazette of India dated the 6th May, 1972. [Placed in Library, see No LT—2046/72]

(2) The Indian Police Service (Recruitment) Second Amendment Rules, 1972, published in Notification No. G S R 541 in Gazette of India dated the 6th May, 1972 [Placed in Library, See No LT—2047/72]

IPS (FIXATION OF CADRE STRENGTH) SECOND AMENDMENT REGULATION SECOND AMENDMENT OF 1972 TO IPS (PAY) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) I beg to lay on the Table a